

ITEM NO.2

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.NO.44/2013 in Writ Petition (Civil) No.113/1996

OKHLA ENCLAVE JOINT ACTION COMMITTEE

Petitioner(s)

VERSUS

U O I & ORS

Respondent(s)

(For directions and office report)

WITH I.A. No.9 in W.P.(C) No.792/1996 (For directions)

I.A. Nos.8-9, Crl.M.P. No...../2010 in I.A. No.8, I.A. Nos.10, 13-24, I.A. Nos.1-167 and I.A. No.1 in I.A. No.58 in I.A. Nos.8 & 9 in W.P.(C) No.876/1996 (With appln.(s) for permission and appln.(s) for impleadment and directions and clarification and office report)

W.P.(C) No. 1037/2014

(With appln.(s) for stay)

I.A. No.1/2015 in W.P.(C) No.2/2015

(With appln.(s) for stay and Office Report)

I.A. No.2/2015 in W.P.(C) No.3/2015

(With appln.(s) for stay and Office Report)

I.A. No.1/2015 in W.P.(C) No.6/2015

(With appln.(s) for stay and Office Report)

W.P.(C) No. 27/2015

(With appln.(s) for stay and Office Report)

I.A. Nos.1-4 in W.P.(C) No.1064/2014 (With appln.(s) for stay and appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional affidavit and Office Report)

I.A. Nos.11-12/2007 in W.P.(C) No.477/1996

(With appln.(s) for directions and Office Report)

W.P.(C) No.122/2015

(With appln.(s) for stay and Office Report)

Date : 15/04/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE AMITAVA ROY

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Mr. Subramonium Prasad, Adv.

Mr. Kamal Mohan Gupta, Adv.

Mr. Anjani Kumar Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In compliance of this Court's order dated 10.02.2015, a final and factual report has been submitted by Ms. Anitha Shenoy, learned Co-Amicus Curiae in consultation with Mr. Raju Ramachandran, learned Amicus Curiae, on 10.04.2015.

Learned counsel appearing for the persons concerned request for supply of copy of that report.

Ms. Anitha Shenoy, learned Co-Amicus Curiae, submits that if the e-mail addresses are provided, soft copy of the said report shall be forwarded to those e-mail addresses of the learned counsel appearing for the parties. So far as other persons who could not be able to supply their respective e-mail addresses, they may take copy of the said report from other counsel.

The report shall be forwarded to the e-mail addresses of the learned counsel appearing for the parties within 24 hours from the time when the e-mail addresses are provided.

List the matters after four weeks on any non-miscellaneous day.

In the meantime, if any person has any objections to the said report, he may file his respective affidavits.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master